

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:844
ANSWERED ON:04.08.2011
FAST TRACK COURT IN UTTAR PRADESH
Rawat Shri Ashok Kumar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Union Government has received any proposal from Government of Uttar Pradesh in regard to setting up of Fast Track Courts in the State;
- (b) if so, the details thereof;
- (c) the latest status of the said proposal; and
- (d) the time by which this proposal is likely to be finalised?

Answer

MINISTER OF LAW & JUSTICE (SHRI SALMAN KHURSHID)

(a)&(b) Yes, madam. A proposal was received from the Government of Uttar Pradesh for release of central grant of ₹ 41.52 crore per year (recurring) and ₹ 26.18 crore (non-recurring) as 100% central grant for establishing 308 additional Fast Track Courts in the State.

(c)&(d) Out of 1562 Fast Track Courts in the country, only 242 Fast Track Courts was earmarked for Uttar Pradesh and accordingly central grant was released to the State Government as per the norms of the approved scheme i.e. ₹ 4.80 lakh per court per annum (recurring) and ₹ 8.60 lakh (non-recurring). The State Government was informed that it was not possible to consider central assistance in excess of the approved norms. The scheme of central funding to States for Fast Track Courts has not been extended beyond 31.3.2011.